

Bill No. 9 of 2023

THE PRIVATE COACHING CENTRES REGULATORY BOARD
BILL, 2023

By

SHRI DILIP SAIKIA, M.P.

A

BILL

to provide for the constitution of a Board for regulation of private coaching centres and for matters connected therewith.

BE it enacted by Parliament in the Seventy-fourth Year of the Republic of India as follows:—

1. (1) This Act may be called the Private Coaching Centres Regulatory Board Act, 2023.

(2) It extends to the whole of India.

5 (3) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

Short title,
extent and
commencement.

2. In this Act, unless the context otherwise requires,—

Definitions.

(a) "Board" means the Private Coaching Centers Regulatory Board constituted under section 3;

(b) "private coaching centre" means an institution imparting—

(i) pre-admission coaching to students for admission into any medical, engineering or any other professional course; or

(ii) pre-examination coaching for securing Government or private job through written or oral examination conducted by any agency of the Government or a private establishment; or 5

(iii) coaching of any subject taught at secondary or senior secondary school examination level; and

(c) "prescribed" means prescribed by rules made under this Act.

Constitution of
Private Coaching
Centres
Regulatory
Board.

3. (1) The Central Government shall constitute a Board to be known as the Private Coaching Centres Regulatory Board for the purpose of regulating the functioning of private coaching centres in such manner as may be prescribed. 10

(2) The Board shall have its office in every State and Union territory.

(3) The Central Government shall appoint such number of officers and employees as it considers necessary for the efficient functioning of the Board. 15

(4) The salary and allowances payable to, and other terms and conditions of service of the officers and employees of the Board shall be such as may be prescribed.

Functions of the
Board.

4. The Board shall —

(a) give recognition to private coaching centres on such conditions, as may be prescribed;

(b) specify, from time to time, the fee to be charged by coaching centres from students; 20

(c) formulate a refund policy for the students who leave coaching midway or before completion;

(d) specify modes of payment of fee in lump sum and in installments by the students;

(e) specify the number of holidays including weekly holiday on Sundays to be observed by coaching centres per week; 25

(f) lay down the minimum qualifications for teachers to be appointed in coaching centres;

(g) determine, in respect of coaching centres, the minimum number of teachers and the student-teacher ratio in the classes;

(h) ensure the appointment of counselor, psychiatrist and physiologist in every coaching centre for counseling of students; 30

(i) suggest steps to be taken by every coaching centre for reducing psychological pressure on students;

(j) ensure that the yoga classes and sports activities are being provided by the coaching centres;

(k) fix the timings of the coaching centres; and 35

(l) specify the level of basic facilities to be provided in every coaching centre.

Power to make
rules.

5. (1) The Central Government may, by notification in the Official Gazette, make rules for carrying out the purposes of this Act.

(2) Every rule made under this Act shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or both the Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under the rule. 45

STATEMENT OF OBJECTS AND REASONS

The dependence on coaching for preparation of entrance exams for IIT and Medical is growing very fast all over the country. These coaching institutes claim to improve the future of the students of the country and give guarantee of their selection in IIT and medical entrance exams. While lakhs of students appear in the exams in the country, the seats are only in thousands. Classes in such institutes run seven days a week. Sometimes there are more than 100 students per class in these coaching institutes. Too much pressure is put on the students to score good marks and rank in the examination as a result of which the children become victim of depression. Excessive pressure on children for study in these institutes is proving to be fatal. According to a data, 16 students commit suicide every day in the country coming under pressure of examinations. According to crime record bureau, 10335 students committed suicide in 2019, 12526 in 2020 and 13089 in 2021 which is almost 63.3 percent more in comparison to the figures in 2013. According to the bureau, 40.17 percent of those committing suicide are youths below 30 years out of which 17.2 percent are girls below the age of 30 years. So, there is an urgent need to enact a legislation to regulate the functioning of such private coaching centres in the country.

Hence this Bill.

NEW DELHI;
December 16, 2022

DILIP SAIKIA

FINANCIAL MEMORANDUM

Clause 3 of the Bill seeks to provide for the constitution of Private Coaching Centre Regulatory Board for regulating the functioning of private coaching centres. The Bill, therefore, if enacted, would involve expenditure from the Consolidated Fund of India. It is estimated that a recurring expenditure of about rupees one hundred crore will be involved per annum.

A non-recurring expenditure of rupees fifty crore is also likely to be involved.

MEMORANDUM REGARDING DELEGATED LEGISLATION

Clause 5 of the Bill empowers the Central Government to make rules for carrying out the purposes of the Act. As the rules will relate to matters of detail only, the delegation of Legislative Power is of a normal character.

LOK SABHA

A

BILL

to provide for the constitution of a Board for regulation of private coaching centres and for matters connected therewith.

(Shri Dilip Saikia, M.P.)